

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal Nos.75720-75724 of 2018

(Arising out of Order-in-Appeal Nos.75-79/Pat/C.Ex./Appeal/2017-18 dated 07.11.2017 passed by Commissioner (Appeals) of CGST & Excise, Patna)

M/s Nataraj Engineers Pvt. Ltd.

Post-Sarai, Vaishali, Bihar-844125

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Patna

4th Floor, C.R. Building, Bir Chand Patel Path, Patna-800001.

Respondent

Appearance:

None for the Appellant

Shri K. Chowdhury, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75754-75758/2021

DATE OF E-HEARING : 22.11.2021

DATE OF DECISION : 22.11.2021

PER P.K.CHOUDHARY :

The appellants have filed copies of Form No.SVLDRS-4, which are discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeals. Accordingly, the appeals of the appellants are dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/

(P.K.Choudhary)
Member (Judicial)

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